THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b). Instructions have been issued not to renew, at present, any of the old passes after the date of their expiry. In the meantime a new list of organisations and individuals to whom passes may be issued on the basis of revised norms and criteria is under preparation.

समस्तीपुर दरभंगा लाइन को ब्राड गेज लाइन में बदलना

1177. **श्री राम सेवक यादव :** क्या रेल मन्त्री यह बताने की कृपा करेंगे कि क्या निकट भविष्य में समस्तीपुर-दरभंगा मीटर गेज को बड़ी लाइन (ब्राड गेज) में बदलने का प्रस्ताव है ?

रेल मंत्री (प्रो० मधु दंडवते) : इस लाइन के लिए एक अन्तिम स्थान निर्धारण इंजीनियरी सर्वेक्षण एवं यातायात पुनर्मूल्यांकन हाल ही में पूरा हुआ है और रिपोर्ट प्राप्त होने और उसकी जांच कर लेने के बाद ही इस निर्माण कार्य को आरम्भ करना सम्भव हो पाएगा । संसाधनों की उपलब्धता पर ही इस परियोजना का पूरा होना निर्भर करेगा ।

Insov Auto Limited

1178. SHRI CHITTA BASU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Company Law Board have investigated into the affairs of Insov Auto Limited; and

(b) if so, gist of the report of the said investigation and action taken thereon?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). Investigation into the affairs of Insov Auto Limited under Section 237(b) of the Companies Act, 1956 is in progress.

Violation of Companies Act by Maruti Companies

1179. DR. BAPU KALDATE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether M/s. Maruti Limited, the Maruti Technical Services Limited, Maruti Heavy Vehicles (P) Limited have violated the provisions of the Companies Act; and

(b) steps taken by Government against these companies?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). According to the report received from the Registrar of Companies, Delhi and Haryana these companies have delayed in filing some of the returns under the Companies Act, 1956. Where there has been considerable delay additional filing fee under Section 611(2) of the Companies Act, 1956 have been levied. M/s Maruti Technical Services Private Limited has violated Section 212 of the said Act and question of prosecution is be being considered by the Registrar.

पैट्रोल की बिक्री पर डीलरों की कमीशन बढ़ाने की मांग

1180. **श्री धर्म सिंह भाई पटेल :** क्या **पैट्रोलियम तथा रसायन और उर्वरक** मन्त्री यह बतानें की कृपा करेंगे कि :

(क) क्या पैट्रोल, हाई स्पीड डीजल, ग्रीज और मिट्टी का तेल तथा अन्य स्नेहक पदार्थ बेचने वाले डीलरों न कमीशन की दर बढ़ाने की मांग की थी; यदि हां, तो कब और कितनी वृद्धि की मांग की थी;

(ख) सरकार ने उस पर क्या निर्णय किया; और

(ग) कमीशन की दरें अब क्या हैं और वे कब नियत की गई थीं ?